

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

EXCISE APPEAL NO: 861 OF 2008

[Arising out of Order-in-Original No: 06/PD/Th-II/2008 dated 29/04/2008
passed by the Commissioner of Central Excise, Thane – II.]

Lift Systems India Pvt Ltd **... Appellant**

versus

Commissioner of Central Excise
Thane – II **...Respondent**

WITH

EXCISE APPEAL NO: 862 OF 2008

[Arising out of Order-in-Original No: 06/PD/Th-II/2008 dated 29/04/2008
passed by the Commissioner of Central Excise, Thane – II.]

Surendra Mohan Hajela **... Appellant**

versus

Commissioner of Central Excise
Thane – II **...Respondent**

AND

EXCISE APPEAL NO: 863 OF 2008

[Arising out of Order-in-Original No: 06/PD/Th-II/2008 dated 29/04/2008
passed by the Commissioner of Central Excise, Thane – II.]

Bhagwati Lal Jain **... Appellant**

versus

Commissioner of Central Excise
Thane – II **...Respondent**

APPEARANCE:

None for the appellants

Shri Sanjay Hasija, Superintendent (AR) for the respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C. J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 85021-85023/2021

DATE OF HEARING: 13/01/2021
DATE OF DECISION: 13/01/2021

PER: DR. D.M. MISRA

In these appeals, appellants have approached the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and after payment of necessary dues, they were issued with SVLDRS certificate which is on record. Consequently, the appeals are disposed off.

(Pronounced in open court)

(C. J. Mathew)
Member (Technical)
*/as

(Dr. D. M. Misra)
Member (Judicial)